

(a) whether there were disputes over acquisition of land for coal mining project in the Eastern Coalfields Limited;

(b) if so, the details thereof;

(c) whether these disputes have been settled in Raniganj sector of the Eastern Coalfields limited; and

(d) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (d). Eastern Coalfields Ltd. have, since 1980-81, sent 156 proposals for acquisition of 5551.862 acres of land under the I.A. Act and the State Act, to the West Bengal State Govt., who have constituted two site selection committees at sub-divisional and district levels for examination before clearance by the State Government. Since the setting up of Site Selection Committees on 2.8.89, only two cases covered under proposal for Bansra (part) and Sonapur Bazari (Part) projects have been settled in the Raniganj Sector of coalfields, although taking over the physical possession of land in case of Sonapur Bazari project has not been possible because of resistance by the local people. The main dispute has been over the rehabilitation package which has been finalised, after discussion with the West Bengal State Government in the case of acquisition of land for Sonapur Bazari Open-cast Project and orders in this regard have been issued on 31.5.90.

#### **Remodelling of Talcher Station (Orissa)**

17. SHRI RAVI NARAYAN PANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to remodel Talcher station in Orissa; and

(b) if so, the details thereof and the time by which the work will be started?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

#### **Revival of Paper Plant**

18. SHRI LOKANATH CHOUDHURY: Will the Minister of INDUSTRY be pleased to state:

(a) whether any proposal has been received from Orissa Government for the revival of two paper mills i.e. Sewa Paper Mill, Koraput and Titagarh Paper Mill, which are sick and are closed;

(b) if so, the details thereof; and

(c) the action taken in the matter?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH) (a) to (c). In so far as M/s. Sewa Papers Limited is concerned, the company made a reference to the Board for Industrial and Financial Reconstruction (BIFR) under Section 15 (1) of the Sick Industrial Companies (Special Provisions) Act, 1985. BIFR, at the hearing held on 21st May, 1990, has declared the company as a sick industrial company within the meaning of Section 3 (1) (0) of the Act. BIFR has appointed IFCI as the operating Agency to prepare a scheme of rehabilitation/revival of M/s. Sewa Papers Ltd.

As regards Titagarh Paper Mills, it is also a sick industrial company in terms of Sick Industrial Companies (Special Provisions) Act, 1985. As required under the Act, the company has made a reference to the BIFR in June, 1987. BIFR held its last hearing on 3.7.90 and has reserved its orders.